

TRIPURA BILL NO.2 OF 2016.

**THE TRIPURA APPROPRIATION BILL, 2016 (THE TRIPURA BILL
NO.2 OF 2016).**

**A
BILL**

to provide for the withdrawal of certain sum from and out of the Consolidated Fund of the State of Tripura for the services of the financial year 2015-16.

BE it enacted by the Legislative Assembly of Tripura in the sixty-six year of the Republic of India as follows: -

Short Title

1. This act may be called the Tripura Appropriation Act, 2016.

*Issue of a sum
Rs.1362,76,00,000/- out of
the Consolidated Fund of
the State of Tripura for
the Financial
Year 2015-16.*

2. From and out of the Consolidated Fund of the State of Tripura, there may be paid sums not exceeding those specified in column-3 of the Schedule amounting in the aggregate to the sums of Rupees one thousand three hundred sixty-two crore seventy-six lakh only towards defraying the several charges which will come in course of payment during the financial year 2015-2016 (hereinafter referred to as the said year) in respect of the services and purposes specified in column-2 of the said Schedule.

Appropriation

3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the State of Tripura by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation of the said year.

THE SCHEDULE
(See Section (2 & 3))
Tripura Bill No.2 of 2016

(Rs. In lakhs)

| 1 No. of Votes | 2 Services and purposes | 3 Sum Not exceeding Rs. | | | | | | Grand Total |
|-------------------------|--|-------------------------------------|---------|---------|-------------------|---------|---------|----------------|
| | | Charged on the Consolidated Fund | | | Voted by Assembly | | | |
| | | Revenue | Capital | Total | Revenue | Capital | Total | |
| 1 | Department of Parliamentary Affairs | 0.00 | 0.00 | 0.00 | 402.03 | 0.00 | 402.03 | 402.03 |
| 2 | Governor's Secretariat | 13.86 | 0.00 | 13.86 | 0.00 | 0.00 | 0.00 | 13.86 |
| 3 | General Administration (S.A.) Department | 0.00 | 0.00 | 0.00 | 0.00 | 115.90 | 115.90 | 115.90 |
| 4 | Election | 0.00 | 0.00 | 0.00 | 463.60 | 0.00 | 463.60 | 463.60 |
| 5 | Law Department | 0.00 | 0.00 | 0.00 | 270.86 | 1510.72 | 1781.58 | 1781.58 |
| 6 | Revenue Department | 0.00 | 0.00 | 0.00 | 3001.36 | 1172.06 | 4173.42 | 4173.42 |
| 8 | General Administration (P&T) Department | 0.00 | 0.00 | 0.00 | 15.12 | 0.00 | 15.12 | 15.12 |
| 9 | Statistical Department | 0.00 | 0.00 | 0.00 | 29.50 | 0.00 | 29.50 | 29.50 |
| 10 | Home(Police) Department | 0.00 | 0.00 | 0.00 | 1177.31 | 2759.45 | 3936.76 | 3936.76 |
| 11 | Transport Department | 0.00 | 0.00 | 0.00 | 382.00 | 958.44 | 1340.44 | 1340.44 |
| 12 | Co-operation Department | 0.00 | 133.63 | 133.63 | 224.00 | 97.94 | 321.94 | 455.57 |
| 13 | Public Works (R&B) Department | 2475.00 | 3500.00 | 5975.00 | 116.17 | 4885.75 | 5001.92 | 10976.92 |
| 14 | Power Department | 0.00 | 0.00 | 0.00 | 757.00 | 0.00 | 757.00 | 757.00 |
| 15 | P.W.(WR) Department | 73.62 | 0.00 | 73.62 | 725.03 | 948.48 | 1673.51 | 1747.13 |
| 16 | Health Department | 0.00 | 190.78 | 190.78 | 1875.06 | 0.00 | 1875.06 | 2065.84 |
| 17 | I.C.A. Department | 0.00 | 0.00 | 0.00 | 380.71 | 0.00 | 380.71 | 380.71 |

THE SCHEDULE
(See Section (2 & 3))
Tripura Bill No.2 of 2016

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|-------------------------|---|-------------------------------------|---------|--------|-------------------|----------|----------|----------------|
| | | Charged on the Consolidated Fund | | | Voted by Assembly | | | |
| | | Revenue | Capital | Total | Revenue | Capital | Total | |
| | | | | | | | | |
| 19 | Tribal Welfare Department | 0.00 | 0.00 | 0.00 | 3392.00 | 15667.95 | 19059.95 | 19059.95 |
| 20 | Welfare of SC Department | 0.00 | 0.00 | 0.00 | 1080.66 | 6900.79 | 7981.45 | 7981.45 |
| 21 | Food, Civil Supplies & Consumer Affairs | 0.00 | 0.00 | 0.00 | 262.50 | 1.97 | 264.47 | 264.47 |
| 23 | Panchayati Raj Department | 0.00 | 0.00 | 0.00 | 453.99 | 0.00 | 453.99 | 453.99 |
| 24 | Industries & Commerce Department | 0.00 | 0.00 | 0.00 | 540.48 | 6.01 | 546.49 | 546.49 |
| 25 | Industries & Commerce (H.H. & Sericulture) | 0.00 | 0.00 | 0.00 | 57.42 | 0.00 | 57.42 | 57.42 |
| 26 | Fisheries Department | 0.00 | 0.00 | 0.00 | 463.55 | 57.53 | 521.08 | 521.08 |
| 27 | Agriculture Department | 73.80 | 37.69 | 111.49 | 2046.06 | 20.94 | 2067.00 | 2178.49 |
| 28 | Horticulture Department | 0.00 | 0.00 | 0.00 | 1331.50 | 51.78 | 1383.28 | 1383.28 |
| 30 | Forest Department | 0.00 | 0.00 | 0.00 | 885.83 | 0.00 | 885.83 | 885.83 |
| 31 | Rural Development Department | 0.00 | 0.00 | 0.00 | 2872.24 | 2251.82 | 5124.06 | 5124.06 |
| 32 | T.R.P. & P.T.G. Department | 0.00 | 0.00 | 0.00 | 1102.05 | 0.00 | 1102.05 | 1102.05 |
| 33 | Science, Tech. & Environment Department | 0.00 | 0.00 | 0.00 | 0.00 | 848.14 | 848.14 | 848.14 |
| 34 | Planning and Co- Ordination Department | 0.00 | 0.00 | 0.00 | 0.00 | 156.00 | 156.00 | 156.00 |
| 35 | Urban Development Department | 86.75 | 0.00 | 86.75 | 0.00 | 3233.69 | 3233.69 | 3320.44 |
| 36 | Home (Jail) Department | 0.00 | 0.00 | 0.00 | 0.00 | 18.25 | 18.25 | 18.25 |

THE SCHEDULE
(See Section (2 & 3))
Tripura Bill No.2 of 2016

(Rs. In lakhs)

| 1 No. of Votes | 2 Services and purposes | 3 Sum Not exceeding Rs. | | | | | | Grand Total |
|-------------------------|--|-------------------------------------|---------|---------|-------------------|----------|----------|----------------|
| | | Charged on the Consolidated Fund | | | Voted by Assembly | | | |
| | | Revenue | Capital | Total | Revenue | Capital | Total | |
| 37 | Labour Organisation | 0.00 | 0.00 | 0.00 | 153.32 | 0.00 | 153.32 | 153.32 |
| 38 | GA (Printing & Stationery) Department | 0.00 | 0.00 | 0.00 | 0.00 | 200.00 | 200.00 | 200.00 |
| 39 | Education (Higher) Department | 0.00 | 0.00 | 0.00 | 0.00 | 994.48 | 994.48 | 994.48 |
| 40 | Education (School) Department | 0.00 | 0.00 | 0.00 | 8807.48 | 3051.77 | 11859.25 | 11859.25 |
| 41 | Education (Social) Department | 0.00 | 0.00 | 0.00 | 0.00 | 12.32 | 12.32 | 12.32 |
| 42 | Education (Sports & Y.P.) Department | 0.00 | 0.00 | 0.00 | 785.37 | 0.00 | 785.37 | 785.37 |
| 43 | Finance | 9190.00 | 0.00 | 9190.00 | 17608.00 | 115.00 | 17723.00 | 26913.00 |
| 44 | Institutional Finance | 0.00 | 0.00 | 0.00 | 6.50 | 0.00 | 6.50 | 6.50 |
| 45 | Taxes and Excise | 0.00 | 0.00 | 0.00 | 0.00 | 179.92 | 179.92 | 179.92 |
| 46 | Treasuries | 0.00 | 0.00 | 0.00 | 60.00 | 0.00 | 60.00 | 60.00 |
| 48 | High Court | 219.18 | 0.00 | 219.18 | 0.00 | 0.00 | 0.00 | 219.18 |
| 49 | Fire Service Organisation | 0.00 | 0.00 | 0.00 | 79.93 | 0.00 | 79.93 | 79.93 |
| 51 | Public Works (DWS) Department | 0.00 | 0.00 | 0.00 | 1520.04 | 1082.57 | 2602.61 | 2602.61 |
| 52 | Family Welfare and Preventive Medicine | 150.00 | 0.00 | 150.00 | 3562.09 | 14088.45 | 17650.54 | 17800.54 |
| 55 | Employment | 0.00 | 0.00 | 0.00 | 78.22 | 0.00 | 78.22 | 78.22 |
| 56 | Information Technology | 0.00 | 0.00 | 0.00 | 0.00 | 104.00 | 104.00 | 104.00 |

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(See Section (2 & 3))
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(Rs. In lakhs)

| 1 No. of Votes | 2 Services and purposes | 3 Sum Not exceeding Rs. | | | | | | Grand Total |
|-------------------------|---|-------------------------------------|----------------|-----------------|-------------------|-----------------|------------------|------------------|
| | | Charged on the Consolidated Fund | | | Voted by Assembly | | | |
| | | Revenue | Capital | Total | Revenue | Capital | Total | |
| 57 | Welfare of Minorities Department | 0.00 | 0.00 | 0.00 | 554.77 | 864.12 | 1418.89 | 1418.89 |
| 58 | Home (HSL, PAC, Prosecution, Coordination Cell) | 0.00 | 0.00 | 0.00 | 0.00 | 30.00 | 30.00 | 30.00 |
| 59 | Tourism | 0.00 | 0.00 | 0.00 | 79.20 | 0.00 | 79.20 | 79.20 |
| 61 | OBC Welfare | 0.00 | 0.00 | 0.00 | 23.50 | 119.00 | 142.50 | 142.50 |
| GRAND TOTAL : | | 12262.21 | 3862.10 | 16144.31 | 57626.45 | 62505.24 | 120131.69 | 136276.00 |

STATEMENT OF OBJECTS AND REASONS

This Bill is introduced under Article 205 of the Constitution of India to provide for the appropriation out of the consolidated fund of the State of Tripura of the moneys required to meet the expenditure of the Government of Tripura for the period from the 1st April 2015 to the 31st March, 2016 for the financial year 2015-16.

(BHANULAL SAHA)
Finance Minister
Tripura.

TECHNICAL REPORT

This is Money Bill within the meaning of Article 199 of the Constitution of India.

The Bill attracts the provisions of Article 207 of the Constitution of India. Therefore, recommendation of the Governor is necessary for both introduction and consideration of the Bill in the Tripura Legislative Assembly.

The State Legislature has exclusive power to enact a law on the subject.